

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 538/2016

IN THE MATTER OF:

Nippon Signal India Pvt. Ltd.

.... Applicant/Petitioner

Order under Section 101

Order delivered on 10.10.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Amandeep Bawa, Advocate

For ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned company prosecutor seeks and is granted two weeks' time to file the reply. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter.

List for further consideration on 13.11.2017.

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**